GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 1939

TO BE ANSWERED ON WEDNESDAY, THE 03RD JULY, 2019.

Contempt Cases

1939. MOHAMMED FAIZAL P. P.:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of contempt cases filed in the Supreme Court and various High Courts against the Government during the last four years;
- (b) whether there is constant increase in filing of contempt cases against the Government in various High Courts and the Supreme Court and if so, the details thereof;
- (c) whether Government has analysed the reasons for the same and if so, the details thereof; and
- (d) whether there are any specific instructions on implementation of court orders within the prescribed timelimits and if so, the details thereof?

ANSWER

MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (d): Contempt Cases are filed in Supreme Court and various High Courts mostly against non-compliance of court orders. However, no separate data regarding contempt cases is maintained in the courts. Implementation of the orders of the Hon'ble Courts are carried out by respective Ministries / Departments. If such orders contain directions which require expenditure from the Consolidated Fund of India the concerned Ministries / Departments forward their proposals to the Department of Expenditure for consideration. Department of Personnel and Training *vide* its OM No. 49014/2/2016-Estt. C Pt. dated 04.07.2016 has stated that it is primarily the responsibility of the Administrative Ministry / Department to ensure that timely action is taken at each stage of a court case.
